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O.A. No.487/2009
ORDER DATED 21st OCTOBER, 2009

Coram:

Hon'ble Mr. Justice K. Thankappan, Member (J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

S.S. Rao Applicant.

Vs.

Union of India & Ors. Respondents.

Heard Mr. A. Mohanty, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Railways.

2. The applicant has filed this O.A. challenging the select list of casual Gangman for Rayagada at Annexure-A/6 purportedly prepared by the Respondents pursuant to the direction of this Tribunal as well as the Hon'ble High Court of Orissa. The applicant was not a party either in this case before this Tribunal or in the High Court of Orissa. Drawing strength from the observations of the Hon'ble High Court at Paragraph 8 & 9 the applicant has filed this O.A to be included in the select list. According to the Ld. Counsel for the applicant the so called select list at Annexure-A/6 contains only ~~78~~ ⁷⁸ names where as it ought to have consisted of 100 names and had it been so drawn the applicants in the present O.A. could have been included so as to avail of the benefits as he had appeared at the test which was held at Rayagada during 1996. It is noticed that claiming the benefit the applicant submitted representation

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under Annexure-7 series to the Railway Authorities. But no reply he has received till date.

3. In view of the above this O.A is disposed of at the stage of admission with a direction to Respondents to dispose of the pending representation of applicant with a reasoned order and communicate the result thereof to the applicant within a period of 60 (sixty) days hence.

Kappan
(K. THANKAPPAN)
JUDICIAL MEMBER

Chhat
(C.R. MOHAPATRA)
ADMN. MEMBER

Kalpenwar/C M